

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BENGALURU**

ORIGINAL APPLICATION NO.170/01020/2019

DATED THIS THE 23RD DAY OF JANUARY, 2020

**HON'BLE DR.K.B.SURESH
HON'BLE SHRI C.V.SANKAR**

**...MEMBER(J)
...MEMBER(A)**

Mahesh M,
S/o Shri Mahadeva,
Aged about 35 years,
No.29, 20th Cross, 2nd Main,
Jay Nagar,
Mysore-570 014.

...Applicant

(By Advocate Shri T.C. Gupta)

Vs.

1. Union of India,
Through the Finance Secretary,
Ministry of Finance
Department of Revenue ,
Government of India,
New Delhi-110001.

2.Pr. Chief Commissioner of Income Tax ,
Karnataka & Goa Region,
Queens Road,
Bangalore-560 001.

3.Pr. Commissioner of Income Tax,
Residency Road,
Mysore-570010. **...Respondents**

(By Shri M.V. Rao, Standing Counsel for the Respondents)

ORDER (ORAL)**HON'BLE DR.K.B.SURESH** **...MEMBER(J)**

Heard. Additional reply filed. Apparently, the respondents have allowed the applicant to join duty. Therefore the OA has become infructuous. OA is disposed of. No costs.

(C.V.SANKAR)
MEMBER(A)

(DR.K.B.SURESH)
MEMBER(J)

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Annexures referred to by the Applicant in OA No.170/01020/2019

AnnexureA-1 : Copy of respondent order dated 29.8.2019.
Annexure A-2 : Copy of CBDT order dated13.5.2013.
Annexure A-3 : Copy of CBDT order dated 23.10.2018.
